



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 23

Shillong, Friday, February 16, 2024

27th Magha, 1945 (S. E.)

PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 16th February, 2024.

No.LB.46/LA/2024/2. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 16th February, 2024 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) BILL, 2024**

A

Bill

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

- | | |
|--------------------------------------|--|
| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2024.

(2) It shall come into force at once. |
| Amendment of Section 4. | 2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely -

“(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2023-24”. |
| Repeal and Savings. | 3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2023 (Ordinance No. 7 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act. |

STATEMENT OF OBJECT AND REASONS

1. As per the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Principal Act) the fiscal deficit of the State has been fixed at 3 percent of GSDP.
2. Government of India, Ministry of Finance *vide* letter F.No.40(1)/PF-S/2023-24, dated 27th March, 2023 in line with the recommendation of the Fifteenth Finance Commission has fixed the normal borrowing ceiling of the State at 3 percent of GSDP for the financial year 2023-24.
3. Further, in addition to the above normal borrowing ceiling at 3 percent of the GSDP, the Fifteenth Finance Commission recommended an extra/additional annual borrowing space for the States of 0.50 percent of their GSDP, over and above the 3 percent, mentioned at (2) above, for each of the first four years of the award period covering the period 2021-22 to 2024-25, based on certain performance criteria in the power Sector.
4. In line with the above recommendation, Government of India, Ministry of Finance, Department of Expenditure *vide* letter F.No.40(02)/PF-S/2020-21, dated 9th June, 2021 has recommended performance-based additional borrowing space of 0.50 percent of GSDP to States for undertaking reforms in the power sector for each year for a four-year period from 2021-22 to 2024-25.
5. One of the conditions for availing additional borrowing limit of 0.50 percent of GSDP linked to performance in the power sector is amendment of the State FRBM Act.
6. Therefore, in order to give effect to the recommendation of the Fifteenth Finance Commission mentioned at (3) above and in compliance with Government of India letters F.No.40(02)/PF-S/2020-21, dated 9th June, 2021 mentioned at (4) above and F.No.40(1)/PF-S/2023-24, dated 27th March, 2023 mentioned at (2) above, it is proposed to amend Section-4(1)(b) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 raising the Fiscal Deficit to 3.5 percent of GSDP during 2023-24.
7. **In view of the circumstances stated above, an immediate legislation was necessitated. As such, the Hon'ble Governor had approved an Ordinance of the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2023 on the 21st December, 2023 under clause (1) of Article 213 of the Constitution of India.**
8. Therefore, now that the Assembly is in session, a Bill to replace the above Ordinance (Ordinance No. 7 of 2023), without modification is necessary to be introduced in the House by way of a Bill, namely, the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2024.

Hence, the Bill.

CONRAD K. SANGMA,
Chief Minister, i/c Finance.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

As the amendment will raise the borrowing limit of the State, there will be expenditure on payment of interest and repayment of principal to be incurred from the Consolidated Fund of the State on implementing the provisions of this Act.



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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 16th February, 2024.

No.LB.41/LA/2024/3. – The Meghalaya Civil Task Force Repealing Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 16th February, 2024 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA CIVIL TASK FORCE REPEALING BILL, 2024

A

Bill

to repeal the Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974).

Whereas it is expedient to repeal the Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974);

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

**Short title and
Commencement.**

1. (1) This Act shall be called the Meghalaya Civil Task Force Repealing Act, 2024.
- (2) It shall come into force from the date of notification in the Official Gazette.

Repeal and Saving.

2. (1) The Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974) (hereinafter referred to as the Repealed Act) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Repealed Act, shall be deemed to have been done or taken under the provisions of the Act, so repealed.

Dated, Shillong,
The 8th February, 2024.

Principal Secretary to the Govt. of Meghalaya,
Department of Labour Employment & Skill Development.

STATEMENT OF OBJECT AND REASONS

The proposed bill namely the Meghalaya Civil Task Force Repealing Act, 2024 is no longer required by the State. Therefore, the said Act is proposed to be repealed.

Hence the Bill.

SHAKLIAR WARJRI,
Minister In-charge
Department of Labour Employment & Skill Development.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no expenditure incurred from the Consolidated Fund of the State.